

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 373 of 2019

Satish Prasad

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Petitioner(s).

-V e r s u s-

1. The State of Jharkhand.
2. The Director General of Police, Jharkhand, Ranchi.
3. The Deputy Inspector General of Police, Hazaribag.
4. The Superintendent of Police, Hazaribag.
5. The Officer-in-Charge of Sadar Police Station, P.O., P.S. & District Hazaribag.
6. The Investigating Officer, Sadar Police Station, P.O., P.S. & District Hazaribag.

..... Respondent (s).

CORAM:

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HON'BLE MR. JUSTICE ANANDA SEN

Through: Video Conferencing

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For the Petitioner(s) : Mr. Sudhansu Kumar Deo, Advocate
For the State : Mr. Naveen Kumar Singh, Advocate

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05/25.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

Counsel for the petitioner seeks permission to withdraw this application with a liberty to approach the court below seeking his protection

Prayer is allowed.

Accordingly, this criminal writ application is dismissed as withdrawn with a liberty to approach the court below for his protection.

(Ananda Sen, J.)